

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.22
C.P. (IB)No.31/BB/2024

IN THE MATTER OF:

M/s. Surfer Technologies Pvt. Ltd. ... Petitioner
Vs.
M/s. Think and Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rishub Kapoor
For the Respondent : Shri Yashowardhan

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Vide Order dated 05.03.2024, three days' time was granted to the Respondent for filing vakalath and two weeks' time was granted for filing the reply. However, it is noticed that even after passing of one and half month, he further seeks time to file objections. Therefore, Ld. Counsel for the Respondent is directed to file objections within three days from today, latest by 29.04.2024 after duly serving the copy on the other side, subject to payment of costs of Rs.20,000/- (Rupees Twenty Thousand only) to the 'Prime Minister's National Relief Fund' and file a memo enclosing the proof of payment in the Registry within three days. It is made clear that only after filing the proof of payment, the objections will be considered.
3. List the case on **01.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)